COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 92 OF 2018 & I.A. NO. 1439 OF 2018

Dated: 6th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

<u>ORDER</u>

I.A. NO. 1439 OF 2018
(Appl. for Delay in filing amended appeal)

The instant Application has been filed by the Appellant for condoning the delay of 47 days in filing the amended memo of Appeal.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant submitted that the delay of 47 days in filing the amended memo of Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the amended memo of Appeal may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Appellants and after perusal of the application explaining the delay in filing the amended memo of Appeal, we find it satisfactory as sufficient causes have been made out. The same are accepted and the delay in filing the same is condoned. The instant IA for delay in filing the amended memo of Appeal is allowed. IA stands disposed of.

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The learned counsel, Mr. Sakesh Kumar, appearing for the Respondent prays for six weeks time to enable him to file his reply. The learned counsel, Ms. Swapna Seshadari appearing for the Appellant also prays for three weeks' time thereafter to file her rejoinder.

Submissions made by the learned counsel appearing for the Respondent and the Appellant, as stated above, placed on record.

The learned counsel appearing for the Respondent is permitted to file his reply by 18.01.2019, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file her rejoinder submission by 04.02.2019 after duly serving copy on the other side.

List the matter on <u>11.03.2019</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(Ravindra Kumar Verma)
Technical Member
bn/kt

(Justice N. K. Patil)
Judicial Member